

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP-270/2017 in  
OA-2383/2016**

**New Delhi, this the 26<sup>th</sup> day of September, 2017**

**Hon'ble Mr. Raj Vir Sharma, Member (J)  
Hon'ble Ms. Praveen Mahajan, Member (A)**

Ankit Kumar Singh,  
Aged 28 years,  
Son of Sh. Dr. Nahar Singh,  
Candidate of TGT English Group 'B',  
Resident of: IX/4307, Gali No. 9,  
Ajit Nagar, Delhi-110031. .... Petitioner

(through Sh. P.S. Khare )

Versus

1. Mrs. Somya Gupta, Director of Education,  
Directorate of Education, Govt. of NCT Delhi,  
Old Secretariat, Delhi-110054.
  
2. Mr. Ashish Verma, Chairman,  
Delhi Subordinate Services Selection Board,  
(DSSSB) Govt. of NCT of Delhi,  
FC-18, Institutional Area, Karkardooma,  
Delhi-110092. ... Respondents

(through Ms. Neetu Mishra for Ms. Rashmi Chopra)

**ORDER (ORAL)**

**Hon'ble Mr. Raj Vir Sharma, Member (J)**

Learned proxy counsel for the respondents submitted that in compliance of the order of this Tribunal, respondents have passed

an order on the representation of the applicant on 16.05.2017. We have perused the same. In our opinion order of this Tribunal stands substantially complied with.

2. Therefore, this CP is closed. Notices issued to the alleged contemnors are discharged.

**(Praveen Mahajan)**  
**Member (A)**

**(Raj Vir Sharma)**  
**Member (J)**

/sarita/